BANGALORE BENCH

Commercial Complex(BDA) Indiranagar Mangalore - 560 038

Dated:

24 FEB 1989

APPLICATION NO (%)	150		/89(F)
W.P. NO (S)		/	•

Applicant (x)

Respondent (s)

Shri Nagaraja Hampole M V/s The Secretary, M/c Environment & Forests, Dept of Environment, Forests & Wild Life, New Delhi & 2 Ors

- 1. Shri Nagaraja Hampole,M.
 Deputy Conservator of Forests &
 Divisional Menager
 Karnataka Forest Development
 Corporation Ltd.,
 Near R.T.O.'s Office
 Shimoga 577 201
- 2. Shri K.R.D. Karanth Advocate 32, Mangelanagar Sankey Road Cross Bangelore - 560 052,

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

DÉPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE.

DATED THIS THE FIFTEENTH DAY OF FEBRUARY 1989

Present: Hon'ble Justice K.S.PUTTASWAMY

.. Vice Chairman.

Hon tole Shri L.M.A.REGO

.. MEMBER (A)

APPLICATION NO. 150/89(F)

Nagaraja Hampèle, M.

Dy. Conservator of Forests &
Divisional Manager,
Karnataka Forest Development
Cerporation Ltd., Near RTO's
Office, Shimoga 577 201.

.. Applicant.

(Shri KRD. Keranth .. Advocate)

1. Secretary,

M/ Environment & Ferests,

D/ Environment, Ferests &

Wildlife,

Gevt. of India,

Paryavaran Bhavan,

CGO Complex,

Lodhi Read,

New Delhi 110 003.

2. Union public Service Commission, Dholpur House, Shahajahan Road, New Delhi, represented by its Chairman.

3. The Chief Secretary to Govt(DPAR), State of Karnataka, Vidhana Soudba, Bangalore 560 001.

. Respondents

This application has come up today before this Tribunal

for Orders. Hon'ble Vice Chairman made the following:

ORDER

This is an application made under Section 19 of the

Administrative Tribunals Act, 1985 (Act).

- Shri Hagaraja Hampole, working as Deputy Conservator effects (DCF) in the Karnataka State Forest Service, claims to be eligible for selection to the Indian Forest Service (IFS) under the Indian Forest Service (Appointment and Promotion) Regulations, 1966, as on 1.1.1986. On that basis he has approached on 14.2.1989 for a direction to consider his case for appointment to the IFS as on 1.1.1986 in the seven vacancies stated to have existed on that date. For this claim, the applicant relies on an order made by us on 23.5.1988 in A.Nc.301/07 (Annexure A-13) to implement which a Special Selection Committee of the Union Public Service Commission (SSC) is scheduledte meet on 2.3.1989.
- 5. Shri K.R.D.Karenth, learned counsel for the applicant urges for admission of this application and for an interim order on the terms made in para 9 of the application.
- 4. Shri Karanth does not dispute that the SSC is scheduled to meet on 2.3.1989 only to implement orders made by this Tribunal in

A.No.381/87 and two other cases. The SSC is not an ordinary Selection the Committee that meets to make regular selection to IFS from/Keranetake State. If that is so, then, the applicant who had not secured an order in his favour as the one secured by Shri Kulkarni and others cannot ask us to interfere at this stage and direct the SSC to consider his case also with cases of those who had secured orders in their favour. On this short ground, this application which is misconceived cannot.

therefore be admitted.

5. From what is stated in the application itself and highlighted by Shri Karanth, we gather that there was a selection made as on 1.1.1986 in which the applicant had been selected to the IFS, which for various reasons with which we are not concerned, has not so far materialised. If that is correct as pleaded by the applicant himself then also he cannot take advantage of the order made in the cases of Kulkarni and others and was us to include his name for consideration by the SSC scheduled to meet on 2.3.1989.

6. On the foregoing discussion we held that there is no justification to to admit this application. We, therefore, reject this application in limins without notice to the respondents.

Sdlvice chairman L5171

Sd -

Dik. Dik.

TRUE COPY

DEPUTY REGISTRAR (JDL)
CENTRAL ADMINISTRATIVE TRIBUNAL (12)
BANGALORE